

(a) the total number of clerks promoted to the post of J.M.G. Scale—I officer grade in State Bank of India, New Delhi on the basis of the results of written examination and interview in 1982 and the number of SC/ST among them separately ;

(b) the total number of those transferred out of Delhi indicating SC/ST persons separately as per the transfer policy of the Bank ;

(c) the number of those who have been transferred back to Delhi including those belonging to SC/ST separately ; and

(d) the reasons for not transferring back to Delhi the SC/ST J.M.G. Scale-I officers ?

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a). 440 clerks including 39 belonging to SC/ST community were promoted to J.M.G. Scale-I in the year 1982.

(b) 235 officers including 31 belonging to Scheduled Castes/Scheduled Tribes were transferred out of Delhi.

(c) 42 officers including 4 belonging Scheduled Castes/Scheduled Tribes have been transferred by the bank back to Delhi.

(d) The normal stay of officers outside Delhi is three years for plains and two years for hills/difficult areas. The cases of officers who requested for transfer on compassionate grounds have been acceded to by the bank on merits of each case. Other officers belonging to Scheduled Castes/Scheduled Tribes, will be transferred to Delhi on completion of their full term outside Delhi.

Violations of Ferra Regulations by Soft Drink Companies

7037. SHRI PRIYA RANJAN DAS MUNSI : Will the Minister of FINANCE be pleased to state :

(a) the particulars of those soft drink companies which have violated 'FERRA' regulations during the last three years ;

(b) the steps taken against them ;

(c) whether the Pure Drinks Company and Parle Groups are trying for import of foreign substitutes in their drinks ; and

(d) if so, the steps Government purpose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). During the last three years, no case has been registered against any soft drink company for violation of the provisions of the Foreign Exchange Regulation Act, 1973.

(c) and (d). The information is being collected and will be laid on the Table of the House.

Investment by American and Japanese Companies

7038. SHRI PIYUS TIRAKY : Will the Minister of COMMERCE be pleased to state :

(a) the number of American and Japanese companies permitted so far to invest capital or to set up their units in India ;

(b) the details of the agreements signed with foreign companies since November, 1984 to date ; and

(c) the details of foreign technique imported in India particularly in the fields in which foreign technology is being invested ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASHEKHAR SINGH) : (a) A statement showing year-wise break-up of American and Japanese companies permitted by the Government to invest capital in